

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.102 – IA/307(AHM)2024  
In  
C.P.(IB)/39(AHM)2024

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

INDIAN BANK

.....Applicant

Vs

LAXMI DEVI BAID

.....Respondent

**Order delivered on: 05/06/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant/RP

:Mr. Sumit Parikh, Advocate

For the Personal Guarantor

:None

For the Corporate Debtor

:None

**ORDER**

**IA/307(AHM)2024**

Neither any reply has been filed either by the Personal Guarantor or Corporate Debtor nor any Vakalatnama by any counsels who appeared on the last date of hearing to represent the Personal Guarantor or the Corporate Debtor.

Last opportunity is given to file reply, if any, within two weeks. Thereafter, rejoinder, if any, within a week.

The applicant counsel is directed to serve the copy of this order upon the both the counsels who appeared on the last date of hearing for the personal guarantor and corporate debtor and file proof of service.

Re-list on 01.07.2024.

Sd/-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

Sd/-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**